

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C. A. 15 of 2014

Coram: B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Section 219.

AND

Between:

Shri. Anilkumar Poddar

..... Applicant

Versus

M/s. Rudraksh Cap-Tech Ltd.

..... Respondent

Present on behalf of the parties:

1. Shri. Anil Kumar Poddar, Petitioner in-person.
2. None for Respondent.

ORDER

(Heard and Pronounced on: 18-07-2016)

Petitioner is present. None for the Respondent Company.

It is on record that the Petitioner has not made any relief asking for inspection of documents. Except documents Memorandum of Association, Articles of Association, last five years' annual report, detailed Annual accounts of all the subsidiary Companies for the year 2011-2012 and 2012-2013 and statements of particulars of employee's u/s. 217 (2A) without mentioning for what purpose they are required.

The petitioner has only 5 shares in this listed Company without giving particulars and purpose of such documents to the Petitioner. In his company application, he mentioned that this company misled investors by circulating the wrong address at BSE and MCA portal. But has not placed any information before ROC or any other authority concerned that this Company misled the investors and also circulating wrong address and Company carrying its business from unknown place. As to this "Company Law Board jurisdiction, its

jurisdiction is only limited to direct the company to provide Annual Report under subsection 4 of section 219 of the Act 1956, that report was already provided and the petitioner admitted it was supplied to him. For having the company provided Annual Report, nothing is left for deciding in this case.

Accordingly, this Company Application is dismissed as infructuous.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)